

Workers Welfare Fund as per agreement entered into by the NFDC and film maker providing for transfer of 5 per cent profit earned?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) National Film Development Corporation earned a profit of Rs. 2.83 crores upto 21.12.1989 after recouplement of its investment and interest thereon

(b) The Co-production and Finance Agreement for the film "Gandhi" executed on 10th April 1981 provides for crediting of 5% of net profits from the film to the Cine Artists Welfare Fund of India. Total amount due to transfer to Cine Artists Welfare Fund is 9.81 lakhs Pound Sterling (approx. Rs. 2.65 crores) but this has not been done so far because Sir Richard Attenborough, one of the participants in the Agreement, has raised certain issues regarding the Fund existing in India. While the title of the fund referred to in the Agreement is Cine Artists Welfare Fund of India, the title of the fund in operation in the country since Nov. 1984 is the Cine Workers' Welfare Fund.

#### Shortage of Iron Scrap

\*94. SHRI P.R. KUMARAMANGALAM: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Union Government are considering any steps to deal with shortage of iron scrap in the country;

(b) if so, the details thereof; and

(c) if not, what other steps are being considered to provide alternative raw material to the mini-steel plants and rolling mills in India?

THE MINISTER OF STEEL AND MINES

AND THE MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) and (b). Carbon Steel Melting Scrap is the primary raw material for the mini steel plants in the country. It is a scarce item. To augment indigenous supply, it is being imported through the Metal Scrap Trade Corporation (MSTC) which is the canalising agency. Since the entire demand of the mini steel plants is not met through these two sources, Government have allowed import from rupee payment area countries of scrap by consumers against direct import licences. In addition, scrap has also been included as one of the items that can be imported under the 'import replenishment scheme'!

(c) The foregoing steps are expected to substantially assist in easing the shortage situation

#### Setting up of Cashew Board

\*95. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether there is any proposal to set up Cashew Board on the lines of Coffee Board and Tea Board; and

(b) if so, when the decision is likely to be taken by Government?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). The proposal to set up a Cashew Board is under consideration.

#### Code of Conduct for Adventure Tourists

\*96. SHRI BANWARI LAL PUROHIT: Will the Minister of COMMERCE AND TOURISM be pleased to state:

(a) whether Union Government propose to lay down a code of conduct and ethics for

adventure tourists to prevent environmental pollution in the country; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND TOURISM (SHRI ARUN KUMAR NEHRU): (a) and (b). There is no proposal at present under the consideration of Government to lay down a formal code of conduct and ethics for adventure tourists to prevent environmental pollution in the country. However, campaigns have been launched to create awareness and motivation for prevention of environmental pollution at tourist sites.

The Ministry of Environment have prepared guidelines for tourism in Beach Areas and Tiger Reserves. In addition, a Working Group was set up by the Ministry of Environment and Forests and the Group has already submitted the draft report giving guidelines for Tourism Projects. To maintain the sanctity and beauty of the Indian Beaches and to prevent environmental pollution in the coastline, an Inter-Ministerial Committee was set up in 1985 to clear projects which are to be set up in areas beyond 200 meters from the high tide line. Recently, the Ministry of Environment and Forests has proposed to give legal backing to its enforcement orders and administrative directives on this subject.

The Indian Mountaineering Foundation (IMF) has also brought out a booklet, namely "Do's and Don'ts while in Himalayas" for controlling the ecological balance of the mountains.

#### **Outstanding Income-Tax and Excise Duty**

\*97. SHRI SHANKERSINGH VEGHELA : Will the Minister of FINANCE be pleased to state:

(a) the individuals and companies against whom Income tax arrears of Rs. 10

crores or more are pending and since when; and

(b) the companies against whom Central Excise Duty to the tune of Rs. 10 crore or more is pending and since when?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). A statement is given below:

#### **STATEMENT**

<i>Sl.No.</i>	<i>Name of the Company/ Individual</i>
1	2

#### *INCOME TAX*

1. A.P. State Civil Supply Corpn., Hyderabad.
2. Bharat Heavy Electricals Ltd., Delhi
3. Bank of India, Bombay
4. Bansal Exports (P) Ltd, Delhi.
5. Bharat Petroleum Corpn. Ltd., Bombay
6. Continental Construction Ltd., Delhi
7. D.S. Construction Pvt. Ltd., Delhi
8. Dalmia Cement (Bharat) Ltd., Delhi
9. Duncan Tobacco Ltd., Hyderabad
10. Escorts Ltd., Delhi
11. Escorts Tractors Ltd., Delhi
12. G.T.C. Industries Ltd., Bombay
13. Godrej & Boyce Mfg. Ltd., Bombay